

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

48.

CA-233/2023 in CP/127(MB)2022

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.05.2023**

NAME OF THE PARTIES:

Usha Venkatraman Bhagwat

Vs

Shirdi Chemicals Private Limited

SECTION: 241(1), 242(4) OF THE COMPANIES ACT 2013. Rule 11 of NCLT

ORDER

The Court is convened through Video Conference.

1. Ms. Usha Venkataraman Bhagwat, Ld. Counsel for the Petitioner present. Ms. Vibhuti Keny i/b Olive Law, Ld. Counsel for the Applicant present. Ms. Manorama Mohanty i/b S.K. Srivastav & Co, Ld. Counsel for the Respondent No. 1 to 7 present.
2. CA-233/2023: Counsel submits that this Application has been filed seeking inspection of statutory records and other documents of the R1 company, which the respondents are not allowing. The Respondents are directed to allow the Applicant for the inspection of the statutory records, for which she is entitled to as a Member also under the provision of the Companies Act.
3. The Respondent shall allow the inspection to the Applicant and the Applicant shall be permitted to take along with her one qualified Company Secretary to assist her in understanding those records, subject to furnishing of confidentiality undertaking by the Applicant as well as the professional accompanying her. In the meantime, the Respondent may file reply.
4. List this matter on **07.07.2023**.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)